NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 26

IA 1170/2024 In C.P. (IB)/1296(MB)2022

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **18.04.2024**

NAME OF THE PARTIES: **INDIAN BANK (FILED THROUGH RP ANIL KASHI DROLIA) V/s MR. VINOD KUMAR JATIA (PERSONAL GUARANTOR OF M/S SUPERWAYS ENTERPRISES PVT LTD)**

Section 95(1) of the Insolvency & Bankruptcy Code, 2016

ORDER

1. Mr. Zal Andhyarijina, Senior Counsel appeared for the Personal Guarantor.
2. Learned Counsel for the Personal Guarantor submitted that the annexure to the report has not been supplied to them.
3. Accordingly, RP is directed to supply copy of the annexure forming part of the report to the Respondent within one week.
4. RP is directed to have it supply to the Counsel for the Personal Guarantor.
5. List this matter on **10.05.2024** for hearing.

Sd/- **Sd/-**
PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT**
MEMBER (TECHNICAL) **MEMBER (JUDICIAL)**

Sapna